

Safety and security of foreign nationals

2708. SHRIMATI NAZNIN FARUQUE : Will the Minister of HOME AFFAIRS be pleased to state the details of steps being taken by Government to ensure safety and protection of foreign nationals, especially women, after the recent incident that happened in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH) : As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the welfare of women and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States/UTs.

The Ministry of Tourism has taken comprehensive steps for ensuring safety and security of foreign tourists :

- National Conference of State Tourism Ministers was held on 18th July, 2013 in New Delhi, which was attended by the Tourism Ministers of State Governments/Union Territory Administrations along with various stakeholders related to the Tourism Industry. The meeting passed the unanimous Resolution that the Department of Tourism of all States and Union Territories will work for ensuring safety and security of the tourists especially of women tourists.
- A new campaign for the safety of women titled 'I respect women' has been launched.
- States/UTs were requested to set up Tourist Police. The State Governments of Andhra Pradesh, Goa, Karnataka, Kerala, Maharashtra, Himachal Pradesh, Rajasthan, Jammu and Kashmir, Uttar Pradesh, Delhi, Punjab, Madhya Pradesh and Odisha have deployed Tourist Police, in one form or the other.
- 'Code of Conduct for Safe & Honourable Tourism', has been adopted by the Ministry of Tourism to promote tourism and allay fears of women foreign nationals.

Ill-treatment to people from North-Eastern States

2709. SHRIMATI NAZNIN FARUQUE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases that have come to notice regarding students and people from North-Eastern States who have been ill-treated in the country, especially in Delhi;

(b) if so, the details thereof; and

(c) the steps being taken by Government to stop such type of problems after the recent incident that happened in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH) : (a) and (b) It is not a fact that people from the North Eastern States are being ill-treated in different States of India including Delhi. Some incidents of crime against people from the North East have been reported in some States and in Delhi but those have been random and isolated in nature and action has been taken immediately to book the miscreants. However, the details of cases registered in Delhi, wherein victims were persons from the North-Eastern State of India for the years 2011, 2012 and 2013 is given in Statement-I (*See below*).

(c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In order to specifically address the problems faced by the people from North-Eastern States in Delhi, a detailed Statement indicating the steps taken by Delhi Police is given in Statement-II.

Statement-I

Details of cases registered in Delhi, wherein victims were persons from the North-Eastern State of India for the years 2011, 2012 and 2013

Head	2011	2012	2013
1	2	3	4
Murder	-	-	01
Attempt To Murder	-	-	01
Molestation of Women	09	07	16
Rape	01	10	17
Eve-Teasing	01	04	-
Snatching	-	03	07

1	2	3	4
Theft	04	03	02
Hurt	-	04	07
Robbery	-	03	01
Misc. IPC	04	07	05
JJ Act	01	04	03
Kidnapping /Abduction	04	03	08
Cheating/Forgery/ CBT	01	-	02
Other Act	02	02	02
Burglary	-	-	01
TOTAL	27	50	73

Statement-II*Detailed statement indicating the steps taken by Delhi Police*

In order to specifically address the problems faced by the students and other residents from North-Eastern States in Delhi, 7 officers of the rank of Addl. CP/DCP viz. DCsP North, North-West, South, South-East, South-West, West and East districts are designated as Nodal officers. These Nodal Officers hold periodic meetings with the students and residents of the North-Eastern States staying in their respective areas and address the issues raised in such meetings. One Jt. CP rank officer has also been nominated as Co-ordinator to oversee efforts made by the District nodal officers and DCP/PCR. Delhi Police has also issued instructions for the safety and security of people from North-Eastern States residing in Delhi, highlights of which are:-

- Efforts have been made to register and investigate the case on a day-to-day basis.
- Quick action by the police would restore confidence not only of the victim but also of the community and send a clear message to the accused that such behaviour would not be tolerated.
- Regular patrolling covering not only hostels where students live but also pockets in normal residential colonies in which North-Eastern students live in large numbers, in all police stations in North, North- West Districts and Police Stations

around the Delhi University including police stations Model Town, Mukherjee Nagar, Civil Lines, Roop Nagar, Timar Pur etc.

- The beat constables in such areas have been sensitized to establish close interaction with the Community leaders of the residents belonging to the North-Eastern States so that he is aware of the problems, if any, being faced by them and can take appropriate action himself or inform the Division Officer/SHO for necessary action.
- The SHOs are holding regular quarterly meeting with the community leaders.
- The Area Security Committee which has been formed in the North District are meeting regularly and interacting with various stake-holders including the students.
- Besides university area, there are other pockets such as Munirka, Kotla, Satya Niketan, Dhaura Kuan etc. having a substantial residents belonging to the North-East States. Here again, the SHOs are taking regular meetings with the leaders of the Community at least once in two months. To sensitize the areas, patrolling by the beat constables are also done.
- Active media engagement especially with vernacular press of Delhi and North Eastern News Papers/audio visual media (Regional Channels) to dissuade the poor perception and galvanize Delhi Police strategy in winning the confidence of people of North East States.
- Joint CP/Training has been asked to organize a gender sensitization training programme for all ranks during basic courses, promotional courses and in-service training.

Unauthorised parking in South Extension, New Delhi

2710. SHRI SALIM ANSARI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any complaints of unauthorised parking by some corporate business houses at the entry point of K-Block, South Extension Part-I, New Delhi;

(b) if so, the action Delhi Police has taken to clear the roads at the entry point of South Extension Part-I immediately;

(c) whether Delhi Police will deploy police personnel at these points and warn those who are found to be obstructing the right of way to the colony; and

(d) if not, the reasons therefor?